

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:4293  
ANSWERED ON:08.08.2014  
COMPENSATION TO FARMERS  
Singh Shri Sunil Kumar

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether any claims relating to compensation to farmers whose land has been acquired by the army for temporary or permanent basis is pending with the Government;
- (b) if so, the details thereof along with the reasons therefor; and
- (c) the time by which all the pending cases are likely to be cleared and compensation be paid to farmers?

**Answer**

MINISTER OF DEFENCE (SHRI ARUN JAITLEY)

(a) to (c): Only land required on permanent basis is acquired in terms of the prevailing Land Acquisition Act after obtaining Government sanction for land acquisition.

Compensation for land acquired is paid as per the award made by the Collector under the relevant Land Acquisition Act. Some cases relating to enhanced compensation remain to be settled. The settlement of such cases is an ongoing process.